(ii) G. S. R. No. 917, dated the 10th October, 981, publishing the Delhi Developr. er.t (Miscellaneous) Amendment R leu, 1981. [Placed in Library[^] See IS). LT-3007/81 for (i) and (ii)] "

Certified Accounts (1979-80) of the North Eastern Hill University, Shil-lon[^] and related papers

THE MINISTIR OF STATE IN THE MINISTRI IS OF EDUCATION AND SOCIAL WELFARE (SHRI-MATI SHEILA 1 AUL): Sir, I beg to lay on the Table a copy each (in English and Hidi) of the following papers:-

- (i) Certified Annual Accounts of the North Ea tern Hill University, Shillong, for he year 1979-80 and the Audit Rej ore thereon.
- (ii) Statemt n giving reasons for the delay in lying the paper mentioned at (i) ibove [Placed in Library. See No LT-2991/81 (i) (ii)]

CALLING ATT 2NTION TO A MATTER OF URG1 NT PUBLIC IMPORTANCE

Situation Aris ag out of agitations by farmers in lifterent parts of the Country, partii ilarly in Maharashtra for Remuner; tive Price for cotton

MR.-CHAIRMAN: Now. Calling Attention. Mr. Dhabe.

SHRI SHE DHAR WASUDEO DHABE (Man; ra^.htra): Sir, I call the attention o the Minister of Commerce and Ste :1 and Mines to lh⁰ situation arisin; :>ut of the agitations by farmers in lifTerent parts of the country, partic llarly in Maharashtra, for remunerati re price for cotton.

Mr. Deputy Chairman in the Chair 1

THE MINISTER OF COMMERCE AND MINES (SHRI PRANAB STEEL AND KUMAR MUKHERJEE): Mr. Deputy Chairman, Sir, under Section 24 of the Maharashtra Raw Cotton (Procurement, Processing and Marketing) Act, 1971, at the commencement of every cotton season Cotton Coordination the Committee established under sub-Section (ii) *ibid* has to recommend to the State Government the guaranteed prices for the different varieties or of cotton and such prices are to grades be notified in the Official Gazette by the Stan.-Government. The Committee consists of four representatives of rhe Central Government and four of the State Government. For the year 1981-82, the Government of Maharashtra is aware that the guaranteed prices wiU De tne same during 1980-81. $a_{\rm s}$ understood that the Maharashtra Marketing Federation has been paying the aforesaid prices and there has mot been any difficulty in making payment on account of any uncertainty in thi, behalf. It would be clear that there is neither any uncertainty not any responsibility on the part of the Central Government to fix prices.

On the basis of information made available by the State Government, it appears that a section of the farmers in Amarvati district have b'en demanding a price of Rs. 966 per quintal which is unrealistic when compared with last year's prices and current year market prices & trends. In support of their demand, a crowd of people which gathered at Nagzari in district Amravati resorted to traffic obstruction on the Highway, stone throwing and also laged public properties. After repeated attempts to disperse the crowd failed, the police opened fire with 410 muskets resulting in injury to three rSons. The situation is reported to be under control and there have been no repercussions of this incident, as intimated by the State Government, anywhere else in the State.

Importance

SHRI SHRIDHAR WASUDEO DHABE; Sir, this agitation by farmers in the whole country is in respect of remunerative prices for cotton. It is unfortunate that Government thought it wise to say that the prices will be the same as for year 1980-81. It seems, Sir, that the Government ia out to scuttle the Maharashtra St&te Government's monopoly procurement scheme which is in force from 1971 under the Maharashtra Government Raw Cotton (Procurement, Processing and Marketing) Act, 1971. Sir, in Vidarbha area where this cotton is grown, 1; here are 1.2 million farm families associated with the cotton industry. In 1969 when Mr. Vasantrao Naik was the Chief Minister, the price went down so low that it was less than Rs. 100 and cotton was burnt by the cultivators. Then the Government came with a scheme called the cotton monopoly procurement scheme. Arising out of thiSj this Act was passed. But the Government, instead of solving the problem of the peasants, resorted to firing at Nagzari. I will come to that incident a little later. This agitation has been carried on by the Maharashtra Cotton Growers Association alias the Maharashtra Kapas Ut-padan Sangh. The cultivators held a conference in Amravati in the first week of November, 1981, where they demanded a price of Rs. 966 per quintal for L-147 cotton. There were other demands also. This main demand wa:» based on their cost of

production and the parity they wanted with regard to the price at which yarn was sold and the price the Government gave to the clotn*. When the Government fixed the price last year, there was no hike in the prices of other inputs. Later on the prices of fertilizers were increased on 11-6-1981 by 17.5 per cent. I am sure the Minister will agree that when the price was fixed last year this was njt taken into account. Prices of insecticides have gone up ov 10 per cent. The prices of crude oil and diesel have also gone up. Even the price of cotton seeds which were selling at Rs. 120 has doubled and the are selling now at Rs. 240 to RS. 250. In fact I would like to know from the

hon. Minister whether the Maharashtra Government Cotton Coordination Committee considered this matter recommended to him that the minimum price should be Rs. 650. What is the Maharashtra Government recommendation in this regard?

SHRI ARVIND GANESH KUL-KARNI (Maharashtra); Rs: 650 for what?

SHRI SHRIDHAR WASUDEO DHABE: I am speaking of L-147 variety of cotton, produced in this area. This area produces about twenty to twentyfive lakh bales of cotton end | sales have already started. One-fourth of the cotton bales were already sold. Marketing has already started. The cultivators are required to take that cotton to Andhra Pradesh border areas where the private traders are giving a price—which is also low but which is higher than the Maharashtra Government's price which is between Rs. 400 and Rs. 500. The private traders are paying them about Rs. 550 to Rs. 600. This is how the agitation has started. It is not correct to say that this agitation started from nowhere or it was disorderly, or the agitators wanted to create trouble at Nagzari where this has taken place. It was not all of a sudden. On the 10th November there was the Rastha Ruko Ando-lan when the cultivators came with their bullock carts and appealed to the Government to fix the price of cotton so that they can sell their cotton. On the 25th November at Nagzari they were leading a peaceful agitation called as 'Kisan Curfew' when the Police, without any provocation, fired at the agitators and four peasants were injured. It was very brutal and was totally unjustified. The bullock carts of the peasants were thrown into the nullas. They were abused by the Police Inspector. Still the peasants maintained peace. After the evening they withdrew their agitation in the Kisan Curfew. More than 5,000 peasants were arrested in Vidarbha area. And, Sir, the agitation is going on there. Now, Sir, this guaranteed price scheme was

mainly meant t. give an impetus to 0 cotton procuren ent and cotton sales and remunerath e prices to the cultivators would gi re encouragement for more productioi is this area. But 1 am surprised to And from the Report of the Agricultu al Prices Commission, 1980-81, dealing with raw cotton that the price which tliey had fixed was Rs. 300 per qu oX xl in the month of March, 1980. Bu ss the prices increased they again r considered the matter and revised the prices by a small sum, from Rs. 300 to Rs. 304 per quintal But the policy oi the Government seems to be to have an open market and not to give a fair price to the cultivators. Sir, t will be seen from Table I given in this Report that cotton cultivation at tie all-India level has decreased and he. acreage under cotton cultivation hss gone down. In 1971-72> it was 7K.00 million hectares and, in 1979-80 it has come down to 70.65. The Gov< rnment made a statement saying tl at they were not in favour of the cotton procurement scheme. In fac , the State Government when this cam I to an end after ten years in June, 1981, submitted a Bill stating that it hould be extended beyond ten year. Under the circumstances, I woi Id like to know from the Minister, firstly, whether in 1980-81 *m- the rise in pri< as was taken into consideration. W eri the price rise has taken place in be case of inputs, is it not necessary or the Government to come to a dec sion immediately? I would like to now from the honourable Minister, ;h :> is interested in the development o fie cotton cultivation and the cotton < »xtile industry) whether any recommenc ation was received from the Maharasht a Government and, if so, whether the Government has taken any decision o* that arid, if not, why they are delay ng.

Lastly, Sir, I would like to invite the attention of th honourable Commerce Minister to tr I fact that Vidarbha is one area i heire development has not taken plact , Two thousand ctores is the backlog Years before an assurance was j vi m t_0 the Vidarbha people in pur uence of Nagpur Pact

dated 28-9-1953 by the Central Government that when Vidarbha became a part of Maharashtra, four textile mills would be located there and its development would be taken care of. Up till now, Sir, not a ingle mill has been set up here. Of course, during the Lok Dal regime one textile mill at Kamleshwar was set up. So, Sir, not a single cotton mill has been opened in this area though this is a cotton area. Nothing has been done so far. The National Textile Corporation is having 106 mills under its control and I would like to know from the honourable Minister, under whom the NTC is functioning, whether they will have any new mills started in this area, in the Vidarbha area. If this is done, the backlog will be removed to some extent.

Now, Sir, under article 371 of the Constitution ___

MR. DEPUTY CHAIRMAN: Don't so into that. That is a different matter.

SHRI SHRIDHAR WASUDEO DHABE: Sir, article 371 has specifically provided, for the Vidarbha and Mara-thwada areas, for the establishment of separate development boards and equitable allocation of funds for development expenditure. It says, "equitable allocation of funds for developmental expenditure for these areas."

MR. DEPUTY CHAIRMAN; Don't bring in all those things which are not connected with this.

SHRI SHRIDHAR WASUDEO DHABE: Sir, it is only for the purpose of inviting the Minister's attention to the need and demand for setting up textile mills in the Vidarbha area. The assurances given earlier should be fulfilled.

MR. DEPUTY CHAIRMAN: That is right. Yes, Mr. Minister.

SHRI SHRIDHAR WASUDEO DHABE: Sir, you have to bear with me. I am raising a point about Vidarbha. You go to the Vidarbha and you will see for yourself what the condi-i tions are.

MR. DEPUTY CHAIRMAN: But that is not connected with this motion.

SHRI NARASINGHA PRASAD NANDA (Orissa); Sir, today is a Private Members' day and you can allow him.

MR. DEPUTY CHAIRMAN: But what he says is a different matter, not connected with this issue.

SHRI SHRIDHAR WASUDEO DHABE: I am saying about cotton and cotton mills only.

MR. DEPUTY CHAIRMAN: Please conclude now.

SHRI SHRIDHAR WASUDEO DHABE: One more point, Sir.

SHRI M. KALYANASUNDARAM (Tamil Nadu); Sir, the Issue relates to the agitation of the cotton growers regarding prices throughout the country.

MR. DEPUTY CHAIRMAN: You see the wording of the motion. Anyway, you can speak when your turn -omes. Yes, Mr. Dhabe, please conclude now.

SHRI SHRIDHAR WASUDEO DHABE: Not only this, Sir. The Cooperative yarn mills are not coming up in the Vidarbha area, but they are given in Western Maharashtra. Therefore, there is a great agitation going on.

MR. DEPUTY CHAIRMAN: Please ask your questions.

SHRI SHRIDHAR WASUDEO DHABE: Lastly, may I know from the hon. Minister whether...

MR. DEPUTY CHAIRMAN: There are so many "Lastly's".

SHRI NARASINGHA PRASAD NANDA: He wants to know. (Interruptions)

SHRI SHRIDHAR WASUDEO DHABE: If you do not allow me, I shall walk out. (Interruptions).

MR, DEPUTY CHAIRMAN: That is the easiest thing you can do. (Inter-ruptions^. Put your question.

SHRI SHRIDHAR WASUDEO DHABE: My question is regarding the cotton price.

MR. DEPUTY CHAIRMAN: Do not bring in anything else. Do not repeat.

SHRI SHRIDHAR WASUDFO DHABE: Have they taken into consideration the price increase in the case of inputs?

MR. DEPUTY CHAIRMAN: This is the third time. See the records, vou are repeating the same question. Please take your seat. The Minister. Only one question is there. Not all. (*Interruptions*).

SHRI PRANAB KUMAR MUKHER-JEE: Mr. Dhabe has put a number of questions. Some of them are related to the subject; some of them are rut related. He has asked whether the Maharashtra Government has mrcie any recommendation regarding the price to be determined, particularly for L-147. My answer is 'No'. If the hon. Member analyses the whole scheme, it is not that some State Government wiJ make a recommendation and the Government of India will have to accept it. The scheme is that the minimum guaranteed price is to be determined by a committee consisting of representatives of the Government of India and the Government of Maharashtra. They ought to determine the minimum guaranteed price which has to be notified officially, and on that basis the procurement will take place. Therefore the question of making the Maharashtra Government making any recommendation and our acceptance does not arise.

Sir, in regard to the price which the hon. Member has recommended—Rs. 660—1 am just giving you what would be the distortion if theoretically. I accept his proposition right now, in regard to that particular variety. Last year the Agricultural Prices Commission made a recommendation for Rs. 304 for Punjab J-34. On that basis the Textile Commissioner determined the price of L-14? variety at Rs. 33.0.

That- was the rec iff mendation for the last year. And this year the hon., r Member's deman is that that price should be Rs. 65(from Rs. 359 to Rs. 660. While makii g this recommendation I would rec .test the hon. Member to keep in 1 did, what would be the price of yarn it you yourself calculate and if I accept this price of cotton what wou d be the fate of 10 million handloom wevers, what would be the fate of sp nning mills, whether any single spinni ig mill in this country, either in the private sector or in the cooperative lector or the public sector, can survi re. Why we decided that this price sLould be fixed for the current year's le rel, if you just look at you vi.l see that the guaranted price n was Rs. 360 for L-l 7. 1980-81 prices were inc eased twice by the Maharashtra Go ernment. Oh 7-11-80 it went up to Rs. 415. On 27-11-80 it went up to R. 465. From Rs. 360 it has gone up ti P:s. 465. And today if it is fixed at Rs. 660, what would be the total eco omic effect. I would just leave it to the hon. Member to consider. (Intel fuption) Agricultural Prices < ommission has taken into account all these factors. And even if I accept the APC recommendation, the pric 5 of the medium varieties should be, based on the **r comparative sch :me the cost of production in M harashtra, on sup-sample, Rs. 312. >2 per And assuming 27.6 p r cent increase, quintal. that should come up 0 Rs. 398 per quintal. Under no calcu itions, you can have it at Rs. 660 / nd particular varieties, the aj itstors demanded Rs. 966. Therefore, ve shall have to take into account thi I position. What I suggested was, ; 3 the price was exorbitant last yea 1, we told them that you fix it at tiat level because the support price is irrelevant. And another wrong con< eption which the hon. Member is sufi |r ng from is this. Support price has not much Suppoi Drice has relevance if the relevance. prices ci sh. Then the public sector organisa io 1 is to intervene and purchase a that price level. But when the norm il market forces allow the price to rei lain sufficiently higher

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-than the minimum support price recommended by the APC, tHaf Has 00 i relevance. So far as cotton is con-('cerned, for the last year, it has fetched a good price for the growers, and this year also it is fetching a good price. And this is the reason why we told the Maharashtra Marketing Federation to fix it at the last year's level.

Sir. another point which the hon Member mentioned is in regard to the continuation of Maharashtra scheme. We told them that review the we would like to scheme The scheme was necessary to stabilise the cotton price. And it has served its objective. For the last ten years, it has fairly stablised the cotton price. And now the CCI, the other cooperative organisations and the Maharashtra Marketing Federation are having command over nearly 50 per cent of the total production. Therefore, the role of the private trader in the cotton has been eliminated to a considerable extent. But if certain distortions take place or some aberrations creep in definitely the Government of India is to look into it, and if the Finance Minister has expressed his view from that point of view, there is nothing wrong In regard to the acreage going down, I would not mind the acreage going down if my net yield is more. The hon. Member knows that we are having a production of roughly about 80 lakh bales for the last two three years. Therefore, even if the acreage ha's gone down, the yield per acre has, perhaps, increased. Otherwise, how could the total production be in the neighbourhood of 80 lakh bales? Therefore, I do feel that what we have suggested and the Committee is doing, keeping the interests of the

overall economy, is what they ought to do.

MR. DEPUTY CHAIRMAN: Shri Shiva Chandra Jha.

श्री शिव चन्द्र झा: उपसभापति जी, भारतीय काटन ग्रीर काटन गुड्स का

[श्री शिव चन्द्र झा]

लम्बा इतिहास है । एक जमाना था जब सारी दनियां में भारत की काटन ग्इस की धुम मची हुई थी । हमारा प्रयत्न यही होना चाहिए कि उसी तरह से हमारी काटन और काटन ग्इस के लिए धुम मची रहे। लेकिन सरकार की नीति ऐसी हो रही है जिससे न तो काटन ग्रोवर सेटिसफाइड है ग्रीर न काटन का कल्टीवेशन ठीक से होता है ग्रौरन ही काटन गड़स का एक अपोर्ट ज्यादा बढ़ पाला है। प्तानिंग में एग्रीकल्चर का कामशियलाइजेशन हुया, सी-कोल्ड ग्रीन रिवी युशन हुआ और इस ग्रीन रिवोल्युशन से कामशियलाइजेशन ग्राफ ऐग्रीकल्चर बढ़ा जिससे देश में कैश काप्त की वृद्धि हुई । कैश काप्स की जब वृद्धि होती है तो फुड ग्रेन की वृद्धि करने लगते हैं, वह बढ़ता है तो फिर किस को घटाते हैं । दोनों का संतुलन ठीक से नहीं चलता है । एग्रीकल्चर प्रोजक्शन की नीति वैल-बेस्लेंस्ड नहीं है, सिस्टेमेटिक नहीं है । अब मेरा पहला सवाल यह है कि क्या काटन प्रोडक्शन देश में फुली माडर्नाइज्ड है ? माडर्न कल्टीवेशन जिसको कहते हैं, साइंटिफिक कल्टीवेशन का जो मतलब रखते हैं जहां कहीं भी हो, महाराष्ट्र में ही क्या वह फुली माडनैनाइज्ड है ? यदि है तो कितनी दुर तक है ? यदि नहीं है तो क्या ग्राप इसको फलो माडनैनाइज्ड करेंगे ?

श्री उपसभापित: झा जी, यह प्रश्न इससे संबंधित नहीं है। यह एग्रीकल्चर से संबंधित नहीं है। ग्राप प्राइस के बारे में प्रश्न पुछिये।

श्री पित चन्द्र झा: काटन का उत्पादन पर हेक्टयन . . . (व्यवधान) श्री उपसभापात: यह प्रश्न ग्राप क्राय मंत्री से पुछिये। यह कहां से जबाब देंगे। (स्यवधान)

श्री शिव चन्द्र झा : जहां पर प्राइस की बात श्राती है वहां यह ठेकेदार है (व्यवधान) मेरा दूसरा सवाल है काटन प्रोडक्शन थे कितनी दूर तक कोश्रापरिटव फार्मिग है ? कोश्रापरेशन के श्राधार पर, जैसे श्रीर जगहों पर और कल्टोवेशन में होता है...

श्री उपसमापति यह सवाल इसमें नहीं उठता है।

श्री शिव चन्द्र झाः वहं भी संबंधित है।... (स्थवधान)

तीसरा सवाल जो है इन्होंने बताया कि एग्रीकरुवर प्राइस कमीशन भी इसमें गौर करता है। लेकिन यह विषय इतना ग्रहम है, इक्तामी पर इतका ग्रसर देश में ग्रीर देश से बाहर इतना है तो क्या कैश ऋष्ट के लिए ग्राप एक खास कैश काप्स प्राईस कमीशन इंस्टीटयुट करेंगे ? क्योंकि जो जनरल एग्रीकल्चर प्राईस क्रमीयन है उसमें इसको मिनसग्रप करने से बात बनती नहीं है । इसलिए इसको ग्रापं इसको अलग रखें जैसे शगर जट जितने कैंग ऋग्प्स हैं इनका कमीशन ग्रलग रहे श्रीर इनका क्या प्रोडक्शन हो रहा है और क्या प्रोडक्शन जो इंडस्ट्रियल गड्स ये लेते हैं। उनका है, उनके समान उसको कितना घटना बढना चाहिए, इन सबों को लेकर समय-समय पर क्या म्राप यह करेंगे ? ये तीन मेरे सवाल

श्री उपसभापति: एक ही ग्राप से संबंधित है, बाकी दो तो अलग है।

SHRI PRANAB KUMAR MUK-HEKJEE: Sir, as the hon. Member has mentioned one point, I agree with him that in the iroduction plan it is not always that our production follows our consum >ti :m pattern. Sometimes there is vi rietal imbalance; for instance Varalak hmi or Suvin, these types of cottons we cannot consume fully and to restcre the balance sometimes we take a decision that whatever we require, we use it, and which we do not requ re that surplus we export. Last year we decided to export about 7.86 lakh bales. That was the position. Actua export might have been less. In re aid to the total production, b_v and large, we are self-sufficient for tht last two-three year we are not importing cotton. (Interruptions). I have already stated ^41 when I was rep¹ ying Mr. Dhabe that th_e production < tpected this year is 80 lakh bales. Last year we had to import a little b t of short-staple and medium staple c ytlon.

Sir, in regard to the pricing and modernisation, c fee. our agriculturists have accepted: lodernisation. Otherwise the pyoducion would not have increased. The 1 or.. Member is aware that we had to depend heavily on imported cotton to feed our textile mills. But foi long-staple, extra long-stET-le cott< n and to increase the yield of production, the new lecbnclogieg have b> en accepted and implemented by 0' i farmers as a result of which we ar, by and large, selfsufficient so far is this particular important cash erf D is concerned. But in regard fo thi cooperative farming or in regard to the question whether we should have a separate eommis- sion, separat > agricultural commission for eash crops, these ate the matters wh eh he can address to my colleague i 1 the Ministry of Agriculture or I can pass on Dr. Jha's suggestion to h n.

श्री हरी शंकर मामड़ा (राजस्थान) उपसभापति महोदय मंत्री महोदय को कठिनाई यह है कि सूत काटन और कपास इन तीनों के बीच में कीमतों का संतुलन बनाये खना । यह कठिनाई वार-बार मंत्री महोदय रख रहे हैं। इसलिए पहला प्रश्न तो में इसी संबंध में कहंगा कि काटन यार्न ग्रीर क्लोथ के प्राईसस में क्या लिंक है? ग्राज कितना एक दूसरे में ग्रंतर है ग्रीर क्या संबंध है, जिस हिसाब से ग्राप काटन गोग्रर से काटन लेते हैं ग्रीर जिस हिसाब से जनको कपड़ा बना करके देते हैं, इसमें क्या ग्रंतर है यह कुपया स्पष्ट करें।

दूसरी बात यह है कि काटन की कीमत तथ करने के लिए वैसे तो बार-बार यह बात आती है कि उसमें जो कास्ट ग्राप निकालते हैं, उसमें लेबर, इनपूटस की कीमत जो बढ़ी है और रिस्क भी कवर करते प्रापिटस बहुत मार्गजनल हैं, ये सब मिला करके क्या यह बात सही है कि महाराष्ट्र में काटन गोधर्स ने जो कैनकुलेशन किया है वह कम से कम 517 रुपये प्रति क्विटल प्राता है। जिसमें एक मजदूर की मजदूरी साहे चार रुपये और एक महिला की मजदूरी चार रुपये हैं। इस हिसाब से जो उन्होंने हिताब लगाया है उसमें 517 रुपये प्रति क्विंटल काटन की कास्ट आफ प्रोडक्शन ग्राती है । यदि यह सही है तो फिर जो आप इस समय उनको देने जा रहे होगा । क्योंकि बहुत कम पिछले साल के जो प्राईसेज थे उन्हीं प्राईसेज पर ग्राप रख रहे हैं, उसमें बढ़ोत्तरी नहीं कर रहे हैं। इसलिए रु० 517 प्रति क्तिंटल का हिसाब यदि हम मानें, तो इस हिसाब से उसमें कुछ बढ़ोत्तरी की जानी चाहिए । वह करने के लिए ग्राप तैयार हैं कि नहीं ?

तीसरी बात यह है कि जहां तक एक्सपोर्ट का सावाल है, काटन की कीमत में एक्सपोर्ट का बहुत बड़ा

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[श्री हरी शंकरभाभडा]

महर्त्वपूर्ण योगदान है । श्राप जब ान एक्तपोर्ट के संबंध में श्रीधक ध्यान नहीं देंगे, यहां के काटन ग्रोधर्स को श्रीधक पैना नहीं मिलेगा और उसमें उसको परेशानी होगी । विल्क समस्या तो यह है कि श्राप इम्पोर्ट करते हैं, काटन भी इम्पोर्ट कर रहे हैं । उसमें श्राप कोई विशेष क्वालिट बतायेंगे कि श्रमुक क्वालिटी यहां पर नहीं है और इसलिए इम्पोर्ट कर रहे हैं ।

इस सब के पीछे आप का ह्यान उन 103 टैक्सटाइल्स मिल्स की तरफ रहता है जो कि आप चला रहे हैं। आज हिन्दुस्तान में शायद सब से बड़ा जो मिल ओनर हैं, वह गवनंमेंट आफ इण्डिया है और इसलिए आप ग्रोअर्ज के हितों पर चोट पहुचाते हैं क्योंकि आप एक टैक्सटाइल ओनर की हैसियत से विचार करते हैं।

जब आप मालिक की हैसियत से विचार करते हैं, तो अपना नका नुकसान सोचते हैं और काटन ब्रोधर्ज के नफे-नुकसान कष्ट को नहीं विचारते हैं।

श्री अरविन्द गणेश कुलकर्णी : इम्पोर्ट कुछ हुआ ही नहीं । आपने सुना नहीं।

श्री हरी शंकर भाभड़ा: नहीं, आपने कहा है कि कुछ पंचास हजार बेल्स-एक लाख बेल्स इस्पोर्ट करना चाहते थे, पर पंचास हजार बेल्स आए ।

श्री प्ररिवन्द गणेश कुलकर्णीः वह पाकिस्तान से जाया है।

श्री हरी शंकर भाभड़ा: तो इसलिए काटन ग्रोग्नर्ज के प्रति जो ग्राप का मालिकाना नजरिया है इसको छोड़ करके ग्रीर कटिन ग्रोग्नर्ज को जो श्राज की मंहणाई बड़ी हुई है सब चीजों की, उसको ध्यान में सब कर श्रापकी उन्हें कीमत देनी चाहिए श्रीर पिछले साल से इस बर्ष की कीमत, काटन ग्रोश्चर्ज को बढ़ा कर देनी चाहिए ।

SHRI PRANAB KUMAR MUKHER. JEE: Sir. I do agree with the hon. Member in one respect that yes, I am to look at it from owner's point of view. But this ownership has come on me not because of my own wish; I do not want to be a textile magnate; this is the wish of the Members of Parliament which compelled me to , take all these hundred odd sick textile units and to be one of the big textile magnates in the country. And if Mr. Dhabe wants, I am prepared just to close these mills; but the hon. Members do not want it.

श्री शिव चन्द्र झा: चमन्यि का जूट मिल कटिहार क्यों ले गये...? (द्यवधान)

श्री उपसभापति: जूट मिल में मत जाइये (व्यवधान) वह जूट मिल तो सड़ा हुआ था ।

SHRI PRANAB KUMAR MUKHER. JEE: The point is that it is not true that we look at it only from the textile mill owner's point of view. We are looking at it from the overall economic point of view. It is not merely that textile million owners are suffering. These cooperative units are suffering and Mr. Kulkarni will bear with me, and the worst victims would be the handloom weavers. If there is no proportion between the cotton and the yarn price they will be hard hit. In regard to exports, I have already mentioned that last year I took the decision of exporting about 7.86 lakh bales. I did not agree with the textile federations' suggestion that they wanted to keep a stock of 3 months consumption. Now, the total average consumption is 78 lakh bales a year, that is, 6.5 lakh bales

per month. Thf / wanted to have a buffer stock of i uighly 20 to 22 lakh bales. I did not agree. I told them that I will detei n; ne exportable surplus keeping 2 months buffer stocks, because that is necessary when the new crop comes and when it gets ginned for consumption in the mills, there is a time lag of 2 months. Therefore, 2 mr ntlis stocks have to be maintained otherwise there will be a problem.

So far as import is concerned, a very small quantity of 50,000 bales was imported fom Pakistan and that too when there- was acute crisis of yarn fop handloom weavers. We gave ^ 30.000 perhaps 20.000 bales to NTC and bales w:re taken by private sector. S₀ you compare it with total pro luotion and consumption which is neighbourhood of 78-80 lakl bales, we find that 50,000 bales an nothing. In regard to price they h ive calculated, statisticians always filter. But what the way it increased from year before last to **last** year, I do feel that e\en if we can maintain it at the last y sar's level, the **growers** will get a rea ,-onable price.

श्री बापूरावजी मास्तरावजी देशमुख: (महाराष्ट्र) : उपसभापति महोदय, यहां पर काटन के बारे में जो यह कालिंग ग्रटेन्गन हैं, इस पर मझे भी दो-तो_ः वातें कहनी हैं। मैं भी महाराष्ट से राज्य सभा का सदस्य है, ग्रीर विदर्भ का रहते वाला हं। विदर्भ में सबसे ज्यादा एजिटेशन काटन की कीमत ने बारे में चल रहा है। बात यह है कि काटन की जो गए साल की प्राइस है असमे ज्यादा प्राइस किसान मांग रहे हैं। उनका महाराष्ट्र कपास उत्पादन संघ है उस ने 966 रु० प्राइस मांगी है। महाराष्ट्र भासन की दस साल से मोनोपाली स्कीम चल रही है उसके बारे में किसाना का कोई मतमेद नहीं है, मोनोपली ता हैडरेशन की तरफ से चल रही है वह चाल रहनी चाहिए, लेकिन 1412 RS-8

ग्रभी प्राइस के बारे में किसानों का विचार यह है कि प्राइसेज बढ़नो चाहिए । मुझ भी उनका कहना सही मालुम होता है क्योंकि फरिलाइजर्स के भाव भी गए साल के मकाबले इस संज बढ़ाए गए हैं। अभी जुन महीने में साढ़े 17 परसेन्ट फटिलाइजर के भाव वढ़ा दिए गए हैं, इलेक्ट्रिसिटी के दाम बढ़े है लेबर का रेट बढ़ा हैं, उसके बाद कड ग्राइल को प्राइस वढो है भीर उसके साथ में जा इन्प्रदस लगते हैं उनके भाव भी बढ़ गये हैं। और इंसेविटसाइड्स के भाव 25 परसेन्ट बढ़ गए है। इस लिये किसानों का कहना है कि उन सब चोजों की कोमत में 25 टका बढ़ोत्तरी हुई है ता उसी के मुताबिक गवर्मेन्द्र को काटन का भी प्राइस बढ़ाना चाहिए। तो उसके हिसाव से प्राइस रेज करना चाहिए।

दूसरी बात यह है कि विदर्भ में याज के दिन किसान पढ़े-लिखे हो गए हैं। उनका कहना है कि कपास के और कपड़े के भाव में भी संत्रलन होना चाहिए। कितने कपास से कितनी हुई निकलती है, रुई का भाव प्रति किलो क्या है, एक किलो रूई से कितना कपडा होता है और उस कपड़े का कितन। दाम होता है ? रुई का दाम किलना है और मंजुरो किलनो है, इसका भो वे हिसाव करते हैं श्रीर उस हिसाब के ग्राधार पर वह बोलते हैं कि कपास का भाव 966 रुपये होना चाहिये। इस प्रकार को कास्टिंग रिपार्ट भी गवर्नेन्द को सब के सामने रखनो चाहिए। तो मेरा सवाल है कि क्या कास्टिंग रिपार्ट इस प्रकार को सरकार को पब्लिश करनी चाहिये। अगर पब्लिश नहीं करती ती उसका क्या कारण है? क्या इस बारे में कास्टिंग रिपोर्ट सरकार पब्लिश करेगी?

दूसरो बात यह है कि हमारे विदर्भ के बार्डर में ग्रान्ध्र प्रदेश है, मध्य प्रदेश है, वहां सी० सी० ग्राई० की खरीद चल

Importance

[श्री बापूरावर्जी मास्तरावजी देशमुख]
रही है। सी० सी० झाई० की ख़रीवरी में
551 से 575 रु० तक के भाव चल रहे
हैं और महाराष्ट्र में जो भाव हैं वह पुराने
भाव चल रहे हैं। सी० सी० झाई० झगर
खरीदारी करता है वह गवर्नमेंट की
एजेंसी से तो महाराष्ट्र के किसानों की
भी बैसा ही भाव मिलना चाहिए।
यह एक ऐसा सवाल हैं जिसके बारे में
मंत्री जी ध्यान देंगे।

बाकी बार्ते तो हो चुकी हैं लेकिन मेरे ये दो तीन पोइन्ट हैं, एक तो सी० सी० झाई० की खरीदी जो है उसके बराबर भाव विदर्भ में होने चाहिए। दूसरी बात यह है कि फर्टिलाइजर्स के जो बाद बढ़ाये गये हैं, खास कर जून के बाद से जो भाव बढ़े हैं उसके मुताबिक क्पास का भाव बढ़ना चाहिए, गए साल के भाव के मुकाबले तीसरी बात कास्टिग रिपोर्ट के बारे में मैंने कही वह पब्लिश होनी चाहिये इन दो तीन बातों का उत्तर में मंत्री जी से चाहंगा।

SHRI PRANAB KUMAR MUK-HERJEE: Sir. as I mentioned when the price is determined, the cost of inputs is taken into account. While explaining about this scheme, so far as Maharashtra is concerned, I pointed out that taking the various factors into account including the market trend the Committee which is being appointed would determine the price. what should be the guaranteed price which should be announced. Therefore, there are no two opinions that if the cost of inputs goes up, naturally, it should get reflected in the price which is determined. The point is, whether this has been taken into account or not.

That is a matter which the Committee will look into.

SHRI SHRIDHAR WASUDEO DHABE: On what date the price was fixed?

SHRI PRANAB KUMAR MUK-HERJEE: I gave you the figure. For the medium variety, it was about Rs. 397. Last year, it was Rs. 304. [Interruptions) I have taken 27 per cent rise of the inputs. He has mentioned 17 per cent. I have taken 27 per cent. That is why I say let us not go into figures. Unfortunately, this is the position. Nobody accepts the experts' view. Everybody is an expert here. What I say is if I take into account the last year's price as the basis and if I add 27 per cent, which you can take as the increase in the cost of the inputs, then also it will come nowhere nearer the market price. The market price is much higher. So let us not talk of that.

The hon. Member wanted to know what is the lead. As I mentioned, so far as yearly is concerned, the cost of cottc.i contributes nearly 70 pet-cent of the cost of yarn.

There are other charges also. I am not going into that aspect. In regard t₀ CCI's purchase, I checked up this particular point and if the hon. Member tells me so. I will check up again. The CCI should not necessarily purchase at a higher price; they should also purchase at a comparable that I got from price. But the information officers is that the purchase that the J made was not of comparable variety, it is of a higher grade. Naturally the price of the higher grade will be more. Still, if the hon. Member wants, I can ascertain and instruct the CCI that they should not also create a distortion in which the Market Federation cannot purchase it and the cotton i_s smuggled out of the State. That point we can take, care of.

SHRI HARKISHAN SINGH SUR-JEET (Punjab): Sir, unfortunately the Minister has not done justice to the Calling Attention Motion in his reply. It is 'mentioned in the Calling Attention "remunerative price for cotton in different parts of the country particularly Maharashtra". But,

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I am sorry to tay, he has dealt only with Maharash ra,

SHRI PRANA B KUMAR MUKHER-JEE; Now I will deal with other parts.

SHRI HARK SHAN SINGH SUR-JEET: There is not a single word where he has I ik;;n note of the position of cotton; *ad* its price in various parts of the c< untry. That is my first submissior

My second P hit is, while mentioning about production, the Minister proudly Says that it is 80 lakh bales. Is it only in VI; harashtra? I know it. That is wfc it I am asking. While giving his ver ton, he says the production is goi ig up very much. It is very good a » we are very happy over it. But a the same time while dealing with he subject, he refers only to Mahar .s! tra. I know Maharashtra cotton ^.3 3 got its own importance. But it is also a fact that the cost of produc ion in Maharashtra is much more b c;;use small producers are producing there and the yield is also less. The total cost of production is much higiu - :han in other places. If the grower ' interests and the economy of t ie peasants are to be taken into cor sideration, then special consideration "01 Maharashtra's peasants ig required

But here, i i₅ strange—i_n fact it always happei s-that when you discuss a proble n concerning a section of the people, it is counterposed with other sections)f the people. What the Minister has tried to say is that if the orice is i ,ci eased, our handloom workers will ufler the weavers will suffer and th 'on'sumer will suffer. I want to k io>v from the Minister as compared o last year, how much increase in tV a price of textiles and cloth has beer there, ond, accordingly what increas has been given as compared to ast year. t₀ the cotton growers? Si; yesterday I was in Raiasthan an I saw in what plight the growers a *e there. Rajasthan, Punjab, ranagar and those areas

produce the same type of cotton. CCI has issued instructions. Cotton was being sold at Rs. 550 or Rs. 560. After the CCI's instructions that you snould not purchase at more than Rs. 500, the price has come down. Nobody is corning tj pjr.hase it. Birlas and other textile magnates have their own mechanism. They have purchased a lot, they have done their own things. Now the growers are suffering a lot. That is why I want this consideration as to what is to be done in relation to them when fixing the price also. Then there is no connection between the price fixed by the Government and the market price— whether it is sugarcane, cotton or anything else. Always it so happens that the price fixed by the Government is much less than the price in the market. You should be proud that your people started producing so much so that you do not have to import. The import price is always higher. That is our experience. May be one year it was not so in case of import from Pakistan, but generally it is so in the international market. Compared to last year, the price of cloth has increased and comparatively, what is the increase given to the cotton growers? He said that 70 per cent cost of the production of cloth is the cost of the raw material. But that is only sometimes, depending on the price in the market. Generally raw meterial component is 50 per cent. It has been happening. That is why he has not answered the question asked by m_{ν} friend there. Why-is the costing report not being published? It is not placed. Why? Because the report exposes that neither the grower is getting reasonable price non the consumer i's getting cheap cloth. It is the millowners, the private traders and the monopolists who are amassing profits. That 's why the costing report is not being publisher otherwise the truth will come out.

T would lik_e to know from the Minister, what is the comparative increase In the nrice of cloth and yarn and what j_s the comparative increase

[Shri Harkishan Singh Surjeet]

in the price of cotton. Secondly, why is the costing report not being published when people could know what is the cost of various components? My third question is how much has the cost of production gone up? They say 27 per cent, but then how they come to the conclusion that last year's price will be kept. On what basis? It means, the cost of production as compared t₀ last although it looks the same, is really reduced because the cost of production has gone up. Then, how much of purchases have been made by the Cotton Corporation of India and at what price? What the Cotton Corporation of India d_0 is. they do not enter the market when the price come down when they allow Birlas. DCM and others to make their own purchases. So, it does not serve the purpose. I would like to know in which month how much cotton was purchased and in what way the Cotton Corporation of India has helped these people to purchase cotton at low prices. Finally, Maharashtra with its monopoly procurement has helped the Maharashtra co*ton growers to an extent. We have seen the earlier reports. Now the Central Government say that they do not like the scheme to continue because they have to advance money. But what monopoly procurement can be without undertaken money? Therefore. finally I would ltke to know whether the Government will consider saving the peasants and helping the consumers of cloth by introducing scheme а monopoly procurement So that the guaranteed price is given to the grower and cheap cloth is supplied to the consumer. These are my questions on which I want the Minister to throw light.

SHRI PFANAB KUMAR MUKHER-JEE: Sir, first of all the hon. Member talked about sectoral approach. Firstly T would like to point out that I am not taking a sectoral approach. Unfortunately some Members are taking a sectoral approach. It is easy for him to say thill the mill-owners are making

huge profits. What I said in the Lok Sabh_a is, I am running 103 textile mills; your West Bengal Government is running five to six textile mills; please as certain from them how much profit they are minting.

SHRI HARKISHAN SINGH SURJEET: When you are there why should I ascertain from them?

SHRI PRANAB KUMAR MUKHER-JEE: And you know, when I come forward with budgetary subsidies, how much money we are making in the 103 sick textile mills. It is true that there was no parity between the increase in the cotton price and the increase in the price of the finished product. But what has happened since last year? As I said, 1979-80 is relevant because in 1979-80 if you look at the price increase so far as cotton is concerned, in most of the commodities it has been from Rs. 90 to 100 and more per quintal.

before 1979-Therefore what happened 80 is not relevant, what is happening today is relevant because the main question is why we are fixing it at the price level of last year. That was the main thrust of the question. Sir, in regard to the particular linkage that the Member wanted to know, I can give him years—T have got information for two information for 1980-81 and 981-82. So far as the hank yarn prices are concerned. have stabilized, they have not gone they ut>. It is one of the reasons why we have imported some cheap varieties from Pakistan So far &s the cloth price is concerned the increase has been 9 per cent. In regard to the procurement of cotton would appreciate that to Member considerable extent we have been able to eliminate the role of the middle men because of the effective intervention of CCI and E and other cooperative organisation?: in Punjab. Haryana and certain other cotton -producing the monopoly States and by procurement scheme in Maharashtra. were nearly 50 per cent of the total production—it may

be a little m< e or a little less, but almost 50 per cent—is controlled by the public st otor organisations or co-operative i So far as the CCI and I rganisations. purchases during 1st September t₀ lind December are concerned, t.ie total be 6,61,288 bales. I did would not mention Punjab earlie -. It is an important cotton growing area. For your information, I c in tell you that it 2,98,450 bales. In regard to the total production, tr lion. Member wanted to know whe her these 80 bales are produced in Maharashtra. The Maharashtra prodiction would be 17-18 lakh bales. Eighty lakh bales is the production of the whole country including that of Punjab. In regard to the costing recort, that is not, strictly speaking, within the purview of m_v Ministry. It i_s with the Ministry of Company Affairs and they have to look into /hat arrangements they have t₀ have

SHRI HAFrHSHAN SINGH SUR-JEET: Will j Dti amend it?

SHRI PRATIAB KUMAR MUKHER-JEE: He has noted. H_e is there. He has noted.

SHRI M. CALYANASUNDARAM: Sir, I share he: concern of the hon. Minister fo_r the poor handloom weavers. Let n._e proceed from the same concer . I may also request him to extei d his concern to the producers. Te was telling us that from 1979-80 the price has been fixed taking into iceount the rise in the cost of inpu s at 27 per cent. What is the ratioi alo? Can you give us figures for t e rise in the wholesale price index during this period and show how compares with that, because the total input alone at 27 per cent w 1 not be adequate for fixing the p- ice- of cotton.

Now, com ng to the other parts of the country, Tamil Nadu is also one of the *cc*tton-growing States: and perhaps nearly half of the textile mills, spinr. ne mills are located in Tamil Nadi The problem there is

with regard to the procurement oi cotton, the cotton of the required quality, especially long staple cotton fibre is "ot easily available in Tamil Nadu. The textile mills also suffer. My understanding of the situation is that neither the farmers who produce cotton are benefited nor is the hand-loom industry benefited, nor the people who have some skill. Then which is the Section which is benefited? The textile mill owners or the monopolists. Of course, when I say textile mill owners, I do not include Mr. Mukherjee because he is....

MR. DEPUTY CHAIRMAN: But he is the biggest.

SHRI M KALYANASUNDARAM: True, but he does not have the machinery. he cannot maintain two accounts he can only maintain one account because it is Government machinery. But that is not the case with regard to private sector textile mill Most of the traders are in their owners pocket_s or they are their own "benamis'. So they press the prices down at the time of harvest of cotton. Then the prices rise. So, if he really wants to protect handloom weavers, if he really wants to satisfy the farmers also, I do not say that all the demands of the farmers can be met, but he must make efforts to meet them as far as possible Don't make them further indebted because the have produced more Out or the total quantity of 80 lakh bales, how much was procured by .the mill owner themselves theii trading agents and how much wa? procured by the Cotton Corporation of India?

MR. DEPUTY CHAIRMAN: ffi ha_s replied to that. About .5!) pei cent. H_e has already replied.

SHRI PRANAB KUMAR MUK-HERJEE: About 50 per cent.

SHRI HARKISHAN sTNOH SUP JEET; Not by CCT.

MR. DEPUTY CHAIRMAN: Tota' !He has said it.

Importance

SHRI M. KALYANASUNDARAM: How much was procured by the CCI and how much b_v the private traders? Even if it is 50 per cent, it means that a major portion is procured by the private traders who depress the price of cotton and increase the price of varn. So, the increase in the price of yarn is not due to higher payment to the farmers. The increase in the price of yarn is because of the transactions of the mill owners in procurement and their manipulation of the price of yarn. Can the Minister tell us at what price varn is sold? Does it compare with the price of procurement of cotton? The cotton price is going down and the yarn price is increasing because no mill owner sells yarn at the price fixed. The handloom weavers have to purchase varn by paying Rs. 40 to Rs. 50 more than the price fixed, sometimes even double the price. What action does the Government propose to take to check this anarchy in the textile field? As in the case of sugarcane, in textiles also there is anarchy created by the textile mill owners and their trading agents. That is why comrade Surject asked whether the Government would make monopoly procurement.

SHRI PRANAB KUMAR MUK-HERJEE: Sir. s₀ far a_s the share of the private sector is concerned, as I mentioned, the co-operatives. the Maharashtra federation and the CCI taken together, it is roughly about 50 per cent. So far as the CCI is concerned, last year they procured. I think, 12 t₀ 13 lakh bales. The Maharashtra Marketing normally procures 16 to 17 lakh bales because monopoly Tiroeurement is there and no private trader can enter into Maharashtra. Co-operatives also intervene in an effective manner in various cotton producing areas. So the cooperative qnd public sector organisations roughly have a total share of 50 per cent of the total production.

Sir, in regard to the monopoly pro-'^UTement scheme and its extension, as I mentioned, certain other State

Governments have also come forward. But I cannot make any commitment. It has very wide repercussions and we have to consider whether we are capable of doing so.

Sir, in regard to the price of yarn and other things, I have already answered. The only point that I wanted to impress upon Members is that it is nobody's case that the growers should not get it. It is everybody's case that the farmers should get it. I am not talking of a "remunerative price," I am not talking about taking into account the entire cost of production, etc. The farmer will have to assess himself, and he will be guided by his own assessment as to at what particular level of price 1 p.m. he can sell. If he finds that he is getting less, next year he is not going to produce cotton. What has happened in sugar will be repeated in any agricultural commodity. He is not going to do anything which will ultimately ruin his economy completely. It is nobody's case that he should not get. That is why this institutional arrangement has been made and they look into it. If you creat some distortion and if we do not rectify it, it will have its repercussions in other areas.

' So far as agitation is concerned, there is no much validity for it because nobody agrees with the demand they have made. Not a single Member of Parliament has said that the cultivator should be given Rs. quintal...

SHRI M. KALYANASUNDARAM: Are you satisfied with the price fixed?

SHRI PRANAB KUMAR MUKHER-JEE: W_e decided that the price this year should be at the last year's level. Why did we decide so? You may say that the cost of fertilizer has increased, the cost of other inputs has increased, . .

SHRI M. KALYANASUNDARAM: You need not say that. What is the

rate of increase in the wholesale price index? Kindly compare that.

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.j. SHRI PRANA i3 iiUMAR MUKHER. JEE: The wholesale price index is 228... (i'/iterrup to is). Mr. Kalyana-sundaram, please do not. enter into a running commentary. You have not understood wha; I said. The APC fixed the price n 1980-81. They have done it after taking into account the cost of inputs. You may agree with it or you may ot agree with it. You may go on the basis of your own statistics. But vhen they determine the price, they take into account the cost of each ai d every input. I add 27 per cent to t lat. This year we have not fixed any minimum price. Minimum price is irrelevant because the market pi ce is higher. That being s₀ nobody is going to sell at the minimum t :ice. This is the point I wanted to sa r. I do not say that the farmer ha no case. He has a case. If you do net give him, he will not produce an 1 we cannot get raw-materials. The question is at what level it should be fixed. We have left it to the C < m nittee to determine.

SHRI ARVIr-D GANESH KUL-KARNI: Thank you for calling me. I do not want to be misunderstood. I have got fan ler's interest at heart. At the same time I am concerned OT with the handl >om interests. Sir, the handloom indu try sustains a population of one crc -e people and 50 lakh families.

> At present vi orld production of cotton is at the Igfcest level. Any increase at this «vel or the cloth level will depress ex K>rts. This is one real danger to the c untry.

The index J gi re for raw cotton rose by 40 per -e:it in 1980 over 1979, wiiile the ind' x for yam rose by 66.88 per cent Cloth index rose by 13.90 per cf nt The Commerce Minister owns the largest number of textile mills ut of 103 cooperative spinning mill? another 100 will be forcing vm dv :ing the Sixth Plan— "70 per cent ol them have gone into red.

SHRI HARKISHAN SINGH SUR-JEET: Please say something about sugarcane also.

SHRI ARVIND GANESH KULKAR-NI: Yes, I am coming to that also. Don't be sectarian.

MR. DEPUTY CHAIRMAN: That is all right. Please put the question.

SHRI ARVIND GANESH KULKAR-NI: Yes, Sir, I am putting the question.

Now, Sir, I want to know something about Maharashtra Government's cotton procurement scheme from the honourable Commerce Minister. Actually, the Central Government has made a review of this scheme. I was also pleading with the Maharashtra Government that the scheme should be reviewed because the price-fixing machinery and the selling techniques have to be commercialised. What is happening is that the Maharashtra Marketing Federation, which is acting on behalf of the Maharashtra Government is not concerned with the losses. The losses are there in the Budget of the Maharashtra Government. They are only showing the middlemen's commission which comes to Rs. 27 crores while the total loss is Rs. 27 crores. This is the position of the Maharashtra Marketing Federation. This is the malady and my friends like Mr. Deshmukh and others must know this. Now, Sir, the frequency of sales has to be increased and the price fixation policy has to be reviewed.

Lastly, Sir, I would like to make a re quest to the Government. The Govern ment should now come out with a ca tegorical statement that soft options won't work in this country. If you want to run the textile industry well, you have to do this. I am not concern ed with the textile mill magnates and other people for whom I have no sym pathy at all. You hang them wherever you find them. But I am concerned with the handloom sector and also powerloom sector. In the handloom sector ciore one -fa-

[Shri Arvind Ganesh Kulkarni]

families are engaged and, therefore, I am concerned about it. There are also the cotton growers. of people, thousands of families, are en-gage_ci in the production of cotton and they are producing cotton. What is now needed is a massive research and development programme in respect of cotton which will ultimately help in ensuring a remunerative price to the cotton This 960/- i_s a fantastic and a foolish grower. thing. This is no price at all. I would only like to know from the honourable Minister whether, instead of going in for soft options, he will take some hard decisions. Will he assure this House an < i cotton growers and also the consumers that there would be a rational policy and that the Government will not go in for soft options? he give such an assurance so that the cotton yarn will be made available to the handloom weavers at a suitable price?

MR. DEPUTY CHAIRMAN: Yes, Mr. Yadav.

श्री हक्सदेव नारायण यादव (बिहार): जपसभापति महोदय, अभी बहुत सदाल किये गये और सरकार का उत्तर भी आया है में उन सवालों की ग्रीर नहीं जाऊंगा। में सरकार का ध्यान इस ग्रोर ले जाना चाईगा कि जो कपास का उत्पादन करने बाले किसान हैं उन किसानों को जो कीमत दी जाती है, उस पर सरकार के जरिये जो सोचा जाता है और जिन संस्थाओं के जरिये, जिन एजेंसियों के जरिये कीमत तथ की जाती हैं वहां असल में किसानों के दुख और दर्द को समझने वाला कोई है नहीं। इसलिये जो एजेंसी सरकार की कीमत तय करे उन एजेंसियों में ऐसे प्रतिनिधि ज्यादा से ज्यादा हों जो किसानों के दर्द को समश सकें धीर किसानों की बात को सही रूप रे रख सकें। जो किसानों की बात को समझने वाले नहीं है, सरकारी अधिकारी है, ऐसे

जो लोग हैं उनका इससे कोई महलब नहीं। उनको दृष्टि व्यापार चलाने वालों को बोर रहती है। तो सरकार को इस बात पर भी ध्यान रखना चाहिए। मैं पूछना चाहता हूं कि क्या सरकार इसको करेगो या नहीं?

दूसरा, इस देश के अन्दर जो गई वे धार्य है और इतिम धार्य है, इन दोनों के टकराव से भी कपास की कीमत कम होती रही है। आप इतिहास निकाल कर देखें तो पटा चलेगा कि ज्यों ज्यों क्रविम धागों का क्रायात विदेशों से हुआ है त्यों त्यों हिन्दुस्तान में कपास के उत्पादन पर आवात होता गया है। में बापके सामने कोई ज्यादा नहीं लेकिन एक छोटे से सरकारी ब्रांकड़े से इसको सिद्ध कर देना चाहंगा, सरकार खद निकाल कर देखें कि कपड़। जो था, जहां 1964-65 में प्रति व्यक्ति 15 मीटर उसका उत्पादन होता था वहां 1979-80 में प्रति व्यक्ति 10 मीटर सुती कपडे का उत्पादन हुआ और जहां 1964-65 में कृतिम कपड़ा 1.6 मीटर प्रति व्यक्ति के हिसाब से उसका उत्पादन होता था वहां 1979-80 में 4.6मीटर उसका उपादन हुआ। यह दुर्भास्य की बात है कि आपने देश के किसानों का गला काटा। द्वाज देश में विदेशों से कृतिम धागों का खायात इसलिये किया जाता है कि उसमें लाइसेंस थौर परमिट जारी किये जाते हैं और नौकरणाही, राजनीतिकशाही, व्यापारणाही इनके तिकडम का खेल होता है और इसके चलते यहां किसानों का गला घोटा जाता है। हिन्द्स्तान में ग्रगर किसानों को, कपास उत्पादकों को उचित पैसा देना चाहते है और बाजार को संत्र लित रखना चाहते हैं तो मेरी मांग यह होगी कि कृत्रिम धारी का बायात इस देण में तत्काल बंद कर दिया जाए। जहां तक कपास उत्पादन करने वाले किसानों या

नकदी फसल उत्पादन करने वाले किसानों को स्थिति का संबंध है, मैं मंत्री जी से निवेदन करना चाहता हं कि क्या प्रणव बाब ने कभी उस इलाके में जाकर ग्रंपनी ग्रांखों से देखा है। अब किसान की खेती पुरी की पुरी मर जाती है, कीड़ों के प्रकोष से सारी बोटी मार दी जाती है तथा उनकी पुंजी समाप्त हो जाती है और फिर उनको उस गई हुई पूंजी के ऊपर हो खैती करनी पड़ती है। मंत्री जी तो यहां ग्रांकडे निकाल कर हिसाब-किताब कर देंगे, मेरा कहना यह है कि यह ऐसे चलने बाला नहीं है। इसलिए मैं मांग यह करूंगा कि यदि जिसानों के हित की आप रक्षा करना चहिते हैं तो ग्राप यह भी याद कर लें कि दिनों-दिन कपास को खेती कम होती जाएगी ग्रीर एक दिन ऐसा होगा जब काड़ा मिलों का दूसरे देशों मे संगाए गए इतिम धार्गे पर निर्भर करना होगा। इस तरह से आप हिन्दस्तान के नंगे अरीरों को नहीं ढक प एंगे। में एक बार फिर आपसे निवेदन करुंगा कि द्वाप इतिम ध में को विदेशों से मंगाना बन्द करें और हिन्द्रस्तान के किसानों को ज्यादा पैसा दें जिसमें वे कपास की खेती यादा कर सकें।

SHRI PRANA3 KUMAR MUKHER-JEE; I do agre with Mr. Kulkarni that we must have a balanced policy in which the i)terest₃ of various sectors are protect d and serious distortions in the ecor amy do not take place. And, in fact, thi; is our effort, and we try to do so. That is why I mentioned that the scheme was extended and the performance of he scheme will be reviewed and ove the period of years distortions whic lave taken place will bave to be rec ifisd. The job of the public sector gencies or cooperative agencies is not, JS: to earn commission but to ensure tl at growers do not have to sell their i rolucts at throw-away

prices and at the same time the consuming unit_s get raw materials supply-steadily. At the proper tim_e W_e will review and take stock of the situation.

In regard to the other points which he has mentioned, they only strengthen my argument and I am not going to make any comment on it

Sir, in regard to the points which Mr. Yadav has .mentioned, there is a consumer preference for the man-made fibres. But still in our textile policy we want to see that cotton plays a most dominant role. That is why you are finding that we are, by and large, consuming about 76 to 78 lakh bales of cotton every year in that sector and we are restricting the import of man-made fibre. But the point made by him about the man-made fibre in this country will also be taken care of. But, ! at the same time, we shall have to keep in mind that if a consumer finds that man-made fabric becomes cheaper and durable, naturally he will have an option for it. So we have to keep the argument on this side also in mind.

In regard to the representations of growers in the Agricultural Prices Commission, this subject has been discussed a number of t'mes, and if the hon. Member wants, he can give his suggestion to the Agricultural Ministry.

STATEMENT BY MINISTER

Recognition of Law Commission

MR. DEPUTY CHAIRMAN: Special Mentions will be taken up afte_r lunch. Now there are two statements. Statement by Minister.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): Sir, honourable Members have from time to time made enquiries about the working of the